

\
Cr1.A.No. 324 OF 2001
ITEM No.5

Court No. 5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal.No. 3068/2001
in Cr1. Appeal No. 324/2001 in

PRAHLAD SINGH BHATI

Appellant (s)

VERSUS

STATE, N.C.T. DELHI & ANR.

Respondent (s)

(For correcting typographical/clerical mistake in judgment and order
dated 23.3.2001
(With Office Report)

Date : 27/07/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s)

Mr. Harinder Mohan Singh,Adv.
Mr. Anil Hooda,Adv.

For Respondent (s)

Mr. Irshad Ahmad,Adv.

for R-1

Mr. Rajeev Sharma,Adv.
Mr. DS Mahra,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

Cr1. Miscellaneous Petition No. 3068/2001 is allowed
to carry out correction.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master